



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/May/202223/4

DATED: 03/06/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/May/202223/4 dated 03/06/2022 of Norms Committee - I for the year 2022-23 was held on 03/06/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S.K. Jain, DO	DPIIT
2	Shri K. S. Sodhi, Assistant Director	MSME
3	Ms Jenny Charan, Consultant	MeitY
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT
6	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
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1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	HIROTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000735AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted a duplicate case file relating to the documents regarding AA No. 3211000260 dated 13.01.2021. The AA No. 3211000260 dated 13.01.2021 has already been considered in the NC meeting dated 27.04.2022. It was noted that the applicant had filed a new application for AA No. 3211000260 dated 13.01.2021 which was unwarranted. Therefore, the Committee decided to reject this case on the ground that the applicant has filed a new application for the case on the DGFT's IT Portal. Case is rejected.	

Case No.	2 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000481AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. It is also not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. Case is rejected.	

Case No.	3 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. To provide list of import items with their Serial Number as used in the export product. Case is deferred.	

Case No.	4 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	HIROTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000490AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents regarding AA No. 3210079660 dated 21.08.2020. However, no record has been found against the said licence on DGFT IT Portal. Further, it was noted that the applicant had filed a new application for AA No. 3210079660 dated 21.08.2020. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a new application for the case on the DGFT's IT Portal. Case is rejected.	

Case No.	5 / NC/1/MEET/May/202223/4
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Case Status	Case Rejected
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00219521AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has informed that the case may be withdrawn as they have submitted another application (HQRNORMAPPLY00273275A) having same import & export items. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a duplicate application for the case on the DGFT's IT Portal. Case is rejected.	

Case No.	6 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000624AM23
RA File Number	092404000074 AM14
Licence No and Date	0910056105/23/05/2013
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	7 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	JIMIT MEDICO SURGICALS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000828AM23
RA File Number	NA
Licence No and Date	0810122898/17/07/2013
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting No. 02/80 dated 15.04.2014 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal. Case is rejected.	

Case No.	8 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000787AM23
RA File Number	532404000013 AM15
Licence No and Date	5310018470/14/01/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

and Date	
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 21.02.2022 & 19.05.2022 for examination & comments. MSME via email dated 31.05.2022 informed that the case pertains to DPIIT. Therefore, the Committee decided to refer the case to DPIIT for examination & comments. Case is deferred.	

Case No.	10 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000712AM23
RA File Number	532404000001 AM16
Licence No and Date	5310018506/19/06/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000788AM23
RA File Number	532404000001 AM17
Licence No and Date	5310018816/03/05/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	12 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000789AM23
RA File Number	532404000005 AM17
Licence No and Date	5310018916/25/05/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	13 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000430AM17
RA File Number	039504000318 AM17
Licence No and Date	0310808015/23/09/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Quantity of import items required for manufacturing, one unit of export product for each export item with and without wastage. (Data may be in excel sheet format) 2. Details of export product in terms of design, calculations and brief note about product. 3. Calculations on per unit requirement of import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format) 4. Wastage claimed in the manufacturing process. (Data may be in excel sheet format) 5. Justification of wastage.	
Case is deferred.	

Case No.	14 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000610AM23
RA File Number	092404000418 AM17
Licence No and Date	0910064352/07/11/2016
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence /drawings etc. The case stands deferred.	

Case No.	15 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000614AM23
RA File Number	092404000523 AM17
Licence No and Date	0910064576/12/01/2017
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the	

following information/documents as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	16 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of MSME given via email dated 03.06.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MSME for re-examination & comments. Case is deferred.	

Case No.	17 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000427AM19
RA File Number	052304000616 AM17

Licence No and Date	0510402212/12/04/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence.	

Case No.	19 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000327AM18
RA File Number	039504000236 AM18
Licence No and Date	0310816625/30/10/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	20 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000367AM18
RA File Number	039504000649 AM18
Licence No and Date	0310818033/27/12/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000521AM19
RA File Number	072404000102 AM19
Licence No and Date	0710113710/13/08/2018
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence.	

Case No.	23 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000548AM19
RA File Number	039504000222 AM19
Licence No and Date	0310823168/21/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000569AM19
RA File Number	039504000376 AM19
Licence No and Date	0310823288/27/08/2018
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence.	

Case No.	25 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000573AM19
RA File Number	039504000541 AM19
Licence No and Date	0310823594/06/09/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	26 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000757AM19
RA File Number	039504000469 AM19
Licence No and Date	0310823645/07/09/2018
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence.	

Case No.	27 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000611AM19
RA File Number	039504000585 AM19
Licence No and Date	0310825585/11/12/2018
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence.	

Case No.	28 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	018005000677AM19
RA File Number	039504001021 AM19
Licence No and Date	0310827223/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000678AM19
RA File Number	039504000999 AM19
Licence No and Date	0310827224/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000679AM19
RA File Number	039504000995 AM19
Licence No and Date	0310827225/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000790AM19
RA File Number	039504001295 AM19
Licence No and Date	0310827622/12/03/2019
Norms Committee Decision: Case deferred for comments of TE. The TE has also requested to send physical file of the case for examination & comments.	

Case No.	32 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000019AM20
RA File Number	318304000011 AM20
Licence No and Date	3110067392/24/04/2019
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/86/2019-TSW dated 27.05.2022 as under: 1. Net weight of export item may be specified as 31145 Kg. 2. Import items at Sl. No. 1 to 4 may be of relevant grade and thickness as contained /utilized in the export item. 3. Quantity of import item at Sl. No.1 may be allowed as 2719Kgs as 1.06Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 3458 Kgs as 1.07Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 3487 Kgs as 1.09Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 6. Quantity of import item at Sl. No. 4 may be allowed as 3689Kgs as 1.23Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/May/202223/4
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Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000017AM20
RA File Number	318304000009 AM20
Licence No and Date	3110067390/24/04/2019
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/86/2019-TSW dated 27.05.2022 as under: 1. Net weight of export item may be specified as 7857.60 Kgs. 2. Import items at Sl. No.1 may be of relevant grade and thickness as contained /utilized in the export item. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.08Kgs/Kg content in the export item taking clue from SION C-2008. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000018AM20
RA File Number	318304000010 AM20
Licence No and Date	3110067391/24/04/2019
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/86/2019-TSW dated 27.05.2022 as under: 1. Net weight of export item may be specified as 33104.60 Kg. 2. Import items at Sl. No. 1 to 5 may be of relevant grade and thickness as contained /utilized in the export item. 3. Quantity of import item at Sl. No. 1 may be allowed as 7446 Kgs as 1.39Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 5259 Kgs as 1.18Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 17184 Kgs as 1.09Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.	

6. Quantity of import item at Sl. No. 4 may be allowed as 2039 Kgs as 1.41 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 5655Kgs as 1.08Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	ERBATECH MACHINERY PRIVATE LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000024AM20
RA File Number	322404000004 AM20
Licence No and Date	3210078932/29/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 23.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	36 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000029AM20
RA File Number	039404001131 AM19
Licence No and Date	0310828702/01/05/2019
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/193/2019-TSW dated 08.07.2021 as under:	

1. Net weight of export items at SI.No.1 to 9 may be specified as 62.818 Kgs, 16.954 Kgs, 19.012 Kgs, 18.326 Kgs, 18.326 Kgs, 55.027 Kgs, 17.052 Kgs, 15.827 Kgs and 45.423Kgs respectively.
2. Quantity of import items at SI.No.1 & 2 may be allowed as 1.05 Sq.mt/Sq.mt content in the export items.
3. Quantity of import items (consumables) at SI.No.3 to 14, 21 to 23, 29 to 46 put together may be allowed up to 5% of FOB value of exports.
4. Quantity of import items at SI.No.15 to 20 & 24 to 28 may be allowed on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00225561AM22
RA File Number	092404000078 AM20
Licence No and Date	0910067545/20/05/2019
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. In similar cases, the applicant had sought 10% wastage while in this case sought 0% wastage. Please clarify.	
Case is deferred.	

Case No.	38 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00346161AM22
RA File Number	052404000155 AM20
Licence No and Date	0510410941/14/06/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that earlier the case was approved in the	

NC meeting No. 08/80 dated 31.07.2019 as per comments of DPIIT. Now, the applicant has requested for reviewing the ad-hoc norms. However, the case was referred to DPIIT for re-examination and comments. The Committee decided to revise the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/380/2018-TSW dated 18.10.2021 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Collector Housing Drawing No.5507295)	334 Number	72222099	304L Var / ESR Stainless Steel Round Bar Dia 138mm	4003.83Kgs as 12.487Kgs/Kg content in the export product after taking 10% recovery from the scrap

Note:

1. Net weight of export items at Sl. No. 1 may be specified as 320.64Kgs.
2. Words “Dia 138mm” may be suffixed with the description of import item.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	MASCOT DYNAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00286877AM22
RA File Number	039504000254 AM20
Licence No and Date	0310829810/20/06/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given vide email dated 31.05.2022 as under:

1. The quantity of import items may be allowed as per GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00000743AM23
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	JKS ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000143AM20
RA File Number	322404000033 AM20
Licence No and Date	3210079060/08/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 23.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	42 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000144AM20

RA File Number	342404000152 AM20
Licence No and Date	3410045365/09/08/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000153AM20
RA File Number	342404000164 AM20
Licence No and Date	3410045391/23/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	44 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000170AM20
RA File Number	039504000580 AM20
Licence No and Date	0310831463/11/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000203AM20
RA File Number	318304000096 AM20
Licence No and Date	3110067581/23/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000215AM20
RA File Number	342404000242 AM20
Licence No and Date	3410045605/13/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	47 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000219AM20
RA File Number	039404000644 AM20
Licence No and Date	0310832842/18/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000225AM20
RA File Number	039504000808 AM20
Licence No and Date	0310832929/21/11/2019
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence.	

Case No.	49 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000229AM20
RA File Number	318304000115 AM20
Licence No and Date	3110067611/26/11/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/86/2019-TSW dated 27.05.2022 as under:	
1. Net weight of export item may be specified as 52879 Kgs.	

2. Import items at Sl. No. 1 & 2 may be of relevant grade and thickness as contained /utilized in the export item.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.08Kgs/Kg content in the export item as per SION C-2008.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000313AM20
RA File Number	052304000415 AM20
Licence No and Date	0510413481/30/01/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given vide email dated 31.05.2022 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	83079000	Bellow / Expansion Joints	1000.0	1	75062000	Nickel Alloy 625 -Coil 0.0200" Nom X 30"	5590 lbs inclusive of 9.9% wastage after taking 2/3 rd recovery from scrap
2	83079000	Bellow / Expansion Joints	1000.0	2	75062000	Nickel Alloy 625 - Coil 0.0120" Nom X 30"	5590 lbs inclusive of 9.9% wastage after taking 2/3 rd recovery from scrap

Note:

- 1. Net content of import in per unit of export item is 5.086 lbs.**
- 2. The applicant should import only relevant items as contained or utilized in the export item.**

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000340AM20
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000343AM20
RA File Number	342404000355 AM20
Licence No and Date	3410045867/12/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	53 / NC/1/MEET/May/202223/4
Case Status	Case Rejected

Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000344AM20
RA File Number	318304000152 AM20
Licence No and Date	3110067684/13/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	54 / NC/1/MEET/May/202223/4				
Case Status	Case Approved				
Party Name	UNI VTL PRECISION PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022				
HQ File Number	018005000383AM21				
RA File Number	072404000002 AM21				
Licence No and Date	0710116329/07/04/2020				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 6510000027 dated 05.04.2019 in Meeting No. 23/80 dated 13.03.2020 as per comments of Consultant (TEC-3) given vide email dated 03.06.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84099990	HY 55 Semi-Finished Shroud Plates (108000 nos) (SS Grade 321)	27648.00 Kgs	73261990	Billets (18000 nos)	340% wastage allowed

Note: Grade of imported steel will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000430AM21
RA File Number	342404000021 AM21
Licence No and Date	3410046049/11/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	56 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000436AM21
RA File Number	342404000032 AM21
Licence No and Date	3410046059/14/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	57 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000435AM21
RA File Number	342404000031 AM21
Licence No and Date	3410046058/14/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022 & 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	58 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM REVIW00276180AM22
RA File Number	039404000124 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already approved in Meeting dated 03.03.2021. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	59 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	018005000506AM21
RA File Number	052404000148 AM21
Licence No and Date	0510414590/08/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000563AM21
RA File Number	342404000129 AM21
Licence No and Date	3410046300/19/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	61 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000564AM21
RA File Number	342404000131 AM21
Licence No and Date	3410046301/19/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	62 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000565AM21
RA File Number	342404000130 AM21
Licence No and Date	3410046302/19/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	63 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000568AM21
RA File Number	342404000134 AM21
Licence No and Date	3410046308/20/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on	

02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	64 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000574AM21
RA File Number	342404000139 AM21
Licence No and Date	3410046323/25/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	65 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000589AM21
RA File Number	342404000148 AM21
Licence No and Date	3410046343/28/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	66 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000590AM21
RA File Number	342404000149 AM21
Licence No and Date	3410046344/28/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022&06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	67 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000591AM21
RA File Number	342404000150 AM21
Licence No and Date	3410046345/28/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	68 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000611AM21
RA File Number	342404000167 AM21
Licence No and Date	3410046388/10/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	69 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000610AM21
RA File Number	342404000166 AM21
Licence No and Date	3410046387/10/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on	

02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	70 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000691AM21
RA File Number	322404000070 AM21
Licence No and Date	3210079797/29/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	
Case is rejected.	

Case No.	71 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000703AM21
RA File Number	342404000217 AM21
Licence No and Date	3410046514/05/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.08.2021 followed by reminders on 17.08.2021, 01.09.2021, 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	72 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	AAVID THERMALLOY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	018005000706AM21
RA File Number	342404000211 AM21
Licence No and Date	3410046533/10/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 21.04.2022& 06.05.2022. Further, the final reminder letter was issued on 24.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	73 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00231996AM22
RA File Number	039504000549 AM21
Licence No and Date	0310839762/26/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 20.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	74 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00054010AM21
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	76 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00055304AM21
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	78 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00056391AM21
RA File Number	07AA04006589 AM21
Licence No and Date	0711000224/06/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	79 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21

Licence No and Date	0411000117/11/01/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	82 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00059862AM21
RA File Number	07AA04006991 AM21
Licence No and Date	0711000273/11/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME vide email dated 31.05.2022 as under: 1. Net content of Sl. No. 1 to 3 in export product Sl. No. 1 is 47893.48 Kg, 375206.17Kg & 337185.37 Kg respectively. 2. Net content of Sl. No. 4 to 6 in export product Sl. No. 2 is 6695.79 Kg, 51164.52 Kg & 45990.20 Kg respectively. 3. Relevant import of Sl. No. 1 of items of import may be allowed as 60941 Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap. 4. Relevant import of Sl. No. 2 of items of import may be allowed as 472530.30Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap. 5. Relevant import of Sl. No. 3 of items of import may be allowed as 424647.50Kg	

- inclusive of 25.93% wastage after 1/3rd recovery from scrap.
6. Relevant import of Sl. No. 4 of items of import may be allowed as 8347.60Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
7. Relevant import of Sl. No. 5 of items of import may be allowed as 64436 Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
8. Relevant import of Sl. No. 6 of items of import may be allowed as 57919Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.

RA concerned may take further necessary action as per the decision of NC.

Case No.	83 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00061842AM21
RA File Number	07AA04005887 AM21
Licence No and Date	0711000269/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00062046AM21
RA File Number	05AA04023550 AM21
Licence No and Date	0511000774/13/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	86 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00065396AM21
RA File Number	09AA04003473 AM21
Licence No and Date	0911000200/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Use of the item major repair kit? 2. Wastage sought on cables? Case is deferred.	

Case No.	87 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00066086AM21
RA File Number	05AA04023358 AM21
Licence No and Date	0511000849/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	HOERBIGER INDIA PRECISION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00067924AM21
RA File Number	05AA04025220 AM21
Licence No and Date	0511000906/21/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.	

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	93 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AAVID THERMALLOY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00069922AM21
RA File Number	32AA04005030 AM21
Licence No and Date	3211000304/25/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 31.05.2022 as under:	

1. The quantity of relevant import items may be allowed as per GN-4.

RA concerned may take further necessary action as per the decision of NC.

Case No.	95 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00069929AM21
RA File Number	32AA04004662 AM21
Licence No and Date	3211000307/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 31.05.2022 as under: 1. The quantity of relevant import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.	

Case No.	96 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/May/202223/4
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Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00071460AM21
RA File Number	34AA04001988 AM21
Licence No and Date	3411000107/28/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00071590AM21
RA File Number	31AA04005660 AM21
Licence No and Date	3111000118/28/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00071831AM21
RA File Number	34AA04002232 AM21
Licence No and Date	3411000144/28/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00072243AM21
RA File Number	05AA04026507 AM21
Licence No and Date	0511000979/28/01/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	101 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00071415AM21
RA File Number	31AA04005583 AM21
Licence No and Date	3111000116/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under:	

1. Net Weight of export items at Sl. No. 1 & 2 may be specified as 188255 Kgs & 204947 Kgs respectively.
2. Net Weight of import item at Sl. No. 1 may be allowed as 15 Nos on net to net basis. However, duty free weight of this item may be allowed as 54915 Kgs as 1.331 Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 15 Nos on net to net basis. However, duty free weight of this item may be allowed as 41208 Kgs as 1.318Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap.
4. Quantities of import items at Sl. No. 3 to 12 may be allowed on net to net basis with accountability clause.
5. Quantity of import item at Sl. No. 13 & 14 may be allowed on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 15 may be allowed as 39Nos on net to net basis. However, duty free weight of this item may be allowed as 142771 Kgs as 1.32 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
7. Quantity of import item at Sl. No. 16 may be allowed as 39Nos on net to net basis. However, duty free weight of this item may be allowed as 107257Kgs as 1.310Kgs/Kg content in the export item after taking 20% recovery from the scrap.
8. Quantities of import items at Sl. No. 17 to 26 may be allowed on net to net basis with accountability clause.
9. Quantities of import items at Sl. No. 27 & 28 may be allowed on net to net basis as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	102 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00072997AM21
RA File Number	34AA04002230 AM21
Licence No and Date	3411000149/29/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	103 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00073043AM21
RA File Number	34AA04002231 AM21
Licence No and Date	3411000145/29/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00074727AM21
RA File Number	03AA04020472 AM21
Licence No and Date	0311001277/01/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SS TECHNO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00075444AM21
RA File Number	31AA04005111 AM21
Licence No and Date	3111000085/02/02/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	106 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	107 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00076594AM21
RA File Number	04AA04006018 AM21
Licence No and Date	0411000290/04/02/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary	

evidence/drawings etc.

The case stands deferred.

Case No.	108 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00076762AM21
RA File Number	32AA04005324 AM21
Licence No and Date	3211000340/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00077005AM21

RA File Number	09AA04003852 AM21
Licence No and Date	0911000279/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Use of the item major repair kit? 2. Wastage sought on cables? Case is deferred.	

Case No.	111 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00077140AM21
RA File Number	04AA04005772 AM21
Licence No and Date	0411000264/04/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00077654AM21
RA File Number	05AA04027961 AM21
Licence No and Date	0511001081/05/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	114 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	115 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00080205AM21
RA File Number	34AA04002464 AM21
Licence No and	3411000207/09/02/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00080405AM21
RA File Number	04AA04006015 AM21
Licence No and Date	0411000312/09/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
87089100	Radiator Core Assy (To Part No.R30673-1250)	26000 Number	1	76071190	FIN12 To Part No. E19811-0400	9373.00Kgs with 3% wastage
			2	76169990	Tube 12	Net to net with nil wastage
			3	76169990	Header Plate 12	Net to net with nil wastage
			4	76169990	Side Plate 12	Net to net with nil wastage
			5	38109090	Brazing Flux	787.80Kgs with 1% wastage

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00080617AM21
RA File Number	09AA04004456 AM21
Licence No and Date	0911000329/10/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net content of import item shall be 3846.00 Kgs)	6410 Number	72221999	Stainless Steel Bars (CB 403- DIA 60 mm & CB 403- DIA 85 mm	13666.71Kgs with 255.35% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (CB 403- DIA 60 mm & CB 403- DIA 85 mm”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00080620AM21
RA File Number	09AA04004454 AM21
Licence No and Date	0911000330/10/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net content of import item shall be 600.00Kgs)	1200 Number	72221999	Stainless Steel Bars (17-4PH - 140 RCS)	3995.40Kgs with 565.90% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (17-4PH - 140 RCS)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00080728AM21
RA File Number	09AA04004214 AM21
Licence No and Date	0911000325/10/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Use of the item major repair kit?
2. Wastage sought on cables?

Case is deferred.

Case No.	120 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	121 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00081719AM21
RA File Number	05AA04028886 AM21
Licence No and Date	0511001205/11/02/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	123 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00082797AM21
RA File Number	09AA04003878 AM21
Licence No and Date	0911000349/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Use of the item major repair kit? 2. Wastage sought on cables? Case is deferred.	

Case No.	124 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00084152AM21
RA File Number	039404000572 AM21
Licence No and Date	0311001436/15/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 27.05.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	125 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AIVI INNOVATIONS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00087557AM21
RA File Number	03AA04023952 AM21
Licence No and Date	0311001832/19/02/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	128 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00089804AM21
RA File Number	03AA04021509 AM21
Licence No and Date	0311001893/23/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/May/202223/4				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022				
HQ File Number	HQRNORM APPLY 00091342AM21				
RA File Number	09AA04005181 AM21				
Licence No and Date	0911000420/24/02/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blades (Net content of import item shall be 1952.52Kgs)	318 Number	72221999	Stainless Steel Bars (Grade: 10705 Size: 70 mm X118 mm, 78 mmX131 mm, 78 mm	7376.23Kgs with 277.78% wastage on the net weight of the export item

				X144 mm)	
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Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705 Size: 70 mm X118 mm, 78 mmX131 mm, 78 mm X144 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/1/MEET/May/202223/4						
Case Status	Case Approved						
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED						
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022						
HQ File Number	HQRNORM APPLY 00090869AM21						
RA File Number	04AA04007328 AM21						
Licence No and Date	0411000404/24/02/2021						
Norms Committee Decision:							
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:							
Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	87089900	Heater Core (H-3)(To Part No.H42853-0791)	80000.0	1	76082000	Tube	Net to net
				2	76169990	Side Plate	Net to net
2	87089900	Heater Core (H-1)(To Part No.H42853-0760)	40000.0	3	76169990	Pipe Cap	Net to net
				4	76169990	Header Plate	Net to net
				5	76169990	Tank	Net to net
				6	76071190	Fin	2% wastage

allowed on net weight of fin in each heater core.

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00092544AM21
RA File Number	10AA04003821 AM21
Licence No and Date	1011000115/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	132 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00094139AM21
RA File Number	09AA04005200 AM21
Licence No and Date	0911000436/01/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00095277AM21
RA File Number	03AA04026742 AM21
Licence No and Date	0311002140/02/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	135 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00095280AM21
RA File Number	03AA04026465 AM21
Licence No and Date	0311002154/02/03/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	136 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00095480AM21
RA File Number	34AA04002965 AM21
Licence No and Date	3411000281/02/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00095577AM21
RA File Number	34AA04002966 AM21
Licence No and Date	3411000282/02/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21

Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DIGI DRIVES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00098115AM21
RA File Number	05AA04036933 AM21
Licence No and Date	0511001560/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00098903AM21
RA File Number	31AA04006844 AM21
Licence No and Date	3111000199/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	142 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100064AM21
RA File Number	31AA04007099 AM21
Licence No and Date	3111000208/09/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	143 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100066AM21
RA File Number	31AA04007100 AM21
Licence No and Date	3111000209/09/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101569AM21
RA File Number	09AA04005657 AM21
Licence No and Date	0911000496/11/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. To submit Appendix -4E. 2. Process flow chart with the percentage of wastage at each stage of operation. 3. What is needed of several cross-sections of stainless steel rectangular bars for manufacturing of 3168 Nos of Turbine Blades? 4. To submit a chart indicating the number of processes involved, weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. Case is deferred	

Case No.	146 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101572AM21
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. To submit Appendix- 4E. 2. Process flow chart with the percentage of wastage at each stage of operation. 3. What is needed of several cross-sections of stainless steel rectangular bars for manufacturing of 3168 Nos of Turbine Blades? 4. To submit a chart indicating the number of processes involved, weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. Case is deferred.	

Case No.	147 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101724AM21
RA File Number	31AA04006951 AM21
Licence No and Date	3111000204/11/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	HQRNORM APPLY 00102265AM21
RA File Number	07AA04010065 AM21
Licence No and Date	0711000670/12/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME given via email dated 31.05.2022 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84212300	Automotive Oil Filter Element (X1054)	1000000 Number	1	48239090	Paper Media BF 59 44 PE DS AD Plus G, GSM150 Thickness 0.8mm Viscosity, Brook Filled	1.02 Kgs/kg on net content in the export product
			2	35069999	Glue Part No.SA600107 Mobile 6 speed 10 rpm 20000 at 55000 Cps at 23C	2% of FoB value
			3	40169340	O Ring Rubber Gasket 6790733020 A0 OD 31.2?0.15, Thickness Dia 3?0.08	As Per GN-4
			4	40169340	Joint Seal Rubber Gasket 6790901790 A2 OD 11.2?0.2mm Thickness 4	As Per GN-4
			5	40169340	Joint Seal Rubber Gasket 6790713630 A2 OD 72.5?0.65MM Thickness 2.5?0.13	As Per GN-4

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	149 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of MSME given via email dated 03.06.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MSME for re-examination & comments. Case is deferred.	

Case No.	150 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00109002AM21
RA File Number	03AA04027347 AM21
Licence No and Date	0311002340/22/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	151 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00108786AM21

RA File Number	03AA04030975 AM21
Licence No and Date	0311002654/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 27.05.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	152 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00116470AM21
RA File Number	03AA04031563 AM21
Licence No and Date	0311002802/30/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	153 / NC/1/MEET/May/202223/4				
Case Status	Case Approved				
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022				
HQ File Number	HQRNORM APPLY 00116753AM21				
RA File Number	03AA04029924 AM21				
Licence No and Date	0311002951/30/03/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS	Import Item	Recommended Norms

			Code		
93059100	Production Mini Dyad	40 Number	72089000	Carbon Steel Plates (CSP) Grade 3678 GR 250, Thickness : 11.8 MM	49970.52Kgs with 6% wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.	154 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00018755AM22
RA File Number	03AA04033410 AM21
Licence No and Date	0311003137/15/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00027004AM22
RA File Number	07AA04002228 AM22
Licence No and Date	0711000972/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	157 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00026779AM22
RA File Number	09AA04001710 AM22
Licence No and Date	0911000733/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. What is the generic name of the export item? The present description of the export product does not qualify the exact name. 2. Provide a drawing of the Aircraft component, certified by the buyer, and a photograph of the imported body valve castings. 3. The weight of 13 Nos Inconal castings has taken 221 Kgs and weight of finished products is 91 Kgs. According to this, wastage is worked out to 142%. However, as per the process chart, wastage is 41.18%. Please justify the reasons for the difference. Where the remaining material is used? 4. Is imported Body Valve material in numbers, of which weight is 221 Kgs? Case is deferred.	

Case No.	158 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00027698AM22
RA File Number	04AA04008100 AM21
Licence No and Date	0411000516/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	159 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00028444AM22
RA File Number	05AA04008011 AM22
Licence No and Date	0511002327/28/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	160 / NC/1/MEET/May/202223/4
Case Status	Case Approved

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00032297AM22
RA File Number	09AA04002039 AM22
Licence No and Date	0911000768/04/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blades (Net content of import item shall be 2190.72 Kgs)	4564 Number	72221999	Stainless Steel Bars (Grade: MTB10AAM, 10705 Size: (53 MM X96 MM, 59 MM X100 MM, 43 MM X62 MM,36 MM X51 MM, 36 MM X58 MM, 40 MM X68 MM, 47 MM X84 MM, 42 MMX68 MM	10538.27Kgs with 381% wastage on the net weight of the export item

Note:

- 1. The description of import item may be amended as “Stainless Steel Bars (Grade: MTB10AAM, 10705 Size: (53 MM X96 MM, 59 MM X100 MM, 43 MM X62 MM,36 MM X51 MM, 36 MM X58 MM, 40 MM X68 MM, 47 MM X84 MM, 42 MMX68 MM)”.**
- 2. The grade of imported steel should be matched with grade of export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00032300AM22
RA File Number	09AA04002040 AM22
Licence No and Date	0911000769/04/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blades(Net content of import item shall be 3299.20Kgs)	2062 Number	72221999	Stainless Steel Bars (Grade: 10705 SIZE: 53 MM X96 MM, 50 MMX76 MM, 61 MMX110 MM, 52 MMX94 MM, 58 MMX93 MM, 58 MMX96 MM, 47 MMX73 MM, 66 MMX94 MM, 58 MMX84 MM)	16397.02Kgs with 397% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705 SIZE: 53 MM X96 MM, 50 MMX76 MM, 61 MMX110 MM, 52 MMX94 MM, 58 MMX93 MM, 58 MMX96 MM, 47 MMX73 MM, 66 MMX94 MM, 58 MMX84 MM)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	162 / NC/1/MEET/May/202223/4				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022				
HQ File Number	HQRNORM APPLY 00032303AM22				
RA File Number	09AA04002041 AM22				
Licence No and Date	0911000770/04/05/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of Consultant (SKB) as under:					
ITCHS	Export Item	Export	ITCHS	Import Item	Recommended

Code		Quantity	Code		Quantity
84069000	Turbine Parts / Blades(Net content of import item shall be 771.84 Kgs)	384 Number	72221999	Stainless Steel Bars (Grade 10705 Size: 98 MMX153 MM, 81 MMX164 MM, 85 MMX139 MM, 72 MMX138 MM MM)	6892.80Kgs with 792% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade 10705 Size: 98 MMX153 MM, 81 MMX164 MM, 85 MMX139 MM and 72 MMX138 MM MM)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00032305AM22
RA File Number	09AA04002042 AM22
Licence No and Date	0911000771/04/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blades(Net content of import item shall be 618.28 Kgs)	1066 Number	72221999	Stainless Steel Bars (Grade 10705 SIZE: 66 MMX120 MM, 62 MM X125 MM, 57 MMX115 MM, 56 MMX104 MM, 63 MMX81MM)	6406.66Kgs with 936.60% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade 10705 SIZE: 66 MMX120 MM, 62 MM X125 MM, 57 MMX115 MM, 56 MMX104 MM, 63 MMX81MM)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00035581AM22
RA File Number	04AA04003419 AM22
Licence No and Date	0411000783/07/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90011000	SINGLE MODE OPTICAL FIBER	163730 Kilometres	70022090	Preform of Silica Type G 652D	5468.61Kgs with nil Wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.	165 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00035314AM22
RA File Number	09AA04002207 AM22

Licence No and Date	0911000783/07/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00038836AM22
RA File Number	03AA04005041 AM22
Licence No and Date	0311003737/12/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00039117AM22
RA File Number	05AA04012572 AM22
Licence No and Date	0511002562/12/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00040316AM22
RA File Number	07AA04002456 AM22
Licence No and Date	0711001090/13/05/2021
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	169 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00042269AM22
RA File Number	05AA04014585 AM22
Licence No and Date	0511002639/17/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	170 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00042652AM22
RA File Number	09AA04002766 AM22
Licence No and Date	0911000852/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00042252AM22
RA File Number	31AA04002406 AM22
Licence No and Date	3111000330/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00042253AM22
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00042261AM22
RA File Number	09AA04002764 AM22
Licence No and Date	0911000844/17/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	174 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00044882AM22
RA File Number	09AA04002803 AM22
Licence No and Date	0911000854/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00044884AM22
RA File Number	09AA04002765 AM22
Licence No and Date	0911000855/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00044923AM22
RA File Number	03AA04013342 AM22

Licence No and Date	0311003877/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	177 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00045368AM22
RA File Number	03AA04015482 AM22
Licence No and Date	0311003886/18/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00045475AM22
RA File Number	05AA04014977 AM22
Licence No and Date	0511002688/18/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	179 / NC/1/MEET/May/202223/4
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Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00046182AM22
RA File Number	03AA04014666 AM22
Licence No and Date	0311003932/19/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00046497AM22
RA File Number	04AA04004042 AM22
Licence No and Date	0411000856/20/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	181 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00099922AM22
RA File Number	06AA04001510 AM22
Licence No and Date	0611000417/25/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100114AM22
RA File Number	05AA04018204 AM22
Licence No and Date	0511002795/26/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101257AM22
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. What is the generic name of the export item? The present description of the export product does not qualify the exact name.
2. Provide a drawing of the Aircraft component, certified by the buyer, and a photograph of the imported body valve castings.
3. The weight of 200 Nos Aluminium castings has taken 100 Kgs and weight of finished products is 0.5 Kgs. According to this, wastage is worked out to 71.43%. However, as per the process chart, wastage is 58.33%. Please justify the reasons for the difference. Where the remaining material will be used?
4. Is imported part material in numbers, of which weight is 240 Kgs?

Case is deferred.

Case No.	185 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101378AM22
RA File Number	05AA04017886 AM22
Licence No and Date	0511002848/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	PENTAPHOS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100670AM22
RA File Number	03AA04010020 AM22
Licence No and Date	0311004082/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME given via email dated 31.05.2022 as under:	

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81042010	Magnesium Turning 99% Min.	250000 Kgs	81041100	Magnesium Ingot 99% Min.	1.01 Kgs/Kg net content of export product

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	187 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101380AM22
RA File Number	05AA04012944 AM22
Licence No and Date	0511002849/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100723AM22
RA File Number	09AA04003179 AM22
Licence No and Date	0911000922/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100724AM22
RA File Number	09AA04003177 AM22
Licence No and Date	0911000923/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00100725AM22
RA File Number	09AA04003176 AM22
Licence No and Date	0911000924/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101009AM22
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	192 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	CAPITAL POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00101986AM22
RA File Number	05AA04018899 AM22
Licence No and Date	0511002861/28/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	194 / NC/1/MEET/May/202223/4
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Case Status	Case Rejected
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00103877AM22
RA File Number	07AA04005134 AM22
Licence No and Date	0711001201/31/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	195 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00105301AM22
RA File Number	05AA04019560 AM22
Licence No and Date	0511002928/02/06/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00106351AM22
RA File Number	05AA04020921 AM22
Licence No and Date	0511002951/03/06/2021

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	197 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00106354AM22
RA File Number	05AA04020867 AM22
Licence No and Date	0511002952/03/06/2021

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	198 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00106422AM22
RA File Number	07AA04005672 AM22
Licence No and Date	0711001247/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	199 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	AMAR ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00108834AM22
RA File Number	03AA04022543 AM22
Licence No and Date	0311004387/07/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	200 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00111007AM22
RA File Number	03AA04012518 AM22
Licence No and Date	0311004476/09/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00112877AM22
RA File Number	03AA04018335 AM22
Licence No and Date	0311004545/11/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00114430AM22
RA File Number	04AA04005779 AM22
Licence No and Date	0411000974/14/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.04.2022 followed by a reminder on 26.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to issue the **final reminder** to the applicant.

Case is deferred.

Case No.	203 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00115258AM22
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	204 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00116199AM22
RA File Number	05AA04000812 AM22
Licence No and Date	0511003179/16/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing	

certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	205 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00115607AM22
RA File Number	31AA04014927 AM22
Licence No and Date	3111000406/16/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under: 1. Net Weight of export item may be specified as 25230Kgs. 2. Quantity of import item at Sl. No.1 may be allowed as 10Nos on net to net basis. However, duty free weight of this item may be allowed as 17974Kgs as 1.436Kgs/Kg content in the export item at Sl. No.1after taking 20% recovery from the scrap. 3. Quantity of import item at Sl.No.2 may be allowed as 10Nos on net to net basis. However, duty free weight of this item may be allowed as 13900Kgs as 1.261 Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap. 4. Quantities of import items at Sl.No.3 to 13 may be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl. No.14 & 15 may be allowed on net to net basis as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No.	206 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00115703AM22
RA File Number	09AA04004199 AM22
Licence No and Date	0911001046/16/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00116169AM22
RA File Number	04AA04006540 AM22
Licence No and Date	0411000991/16/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.04.2022 followed by a reminder on 26.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to issue the final reminder to the applicant. Case is deferred.	

Case No.	208 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00117622AM22
RA File Number	05AA04029027 AM22
Licence No and Date	0511003208/18/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00120396AM22
RA File Number	08AA04007720 AM22
Licence No and Date	0811001783/21/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	211 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00121365AM22
RA File Number	05AA04027430 AM22
Licence No and Date	0511003267/22/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00121765AM22
RA File Number	31AA04015930 AM22
Licence No and Date	3111000418/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under: 1. Net Weight of export item may be specified as 55506 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 22Nos on net to net basis. However, duty free weight of this item may be allowed as 39542 Kgs as 1.436Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 22Nos on net to net basis. However, duty free weight of this item may be allowed as 30580 Kgs as 1.261 Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap. 4. Quantities of import items at Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl. No.14 & 15 may be allowed on net to net basis as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No.	213 / NC/1/MEET/May/202223/4
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00121098AM22
RA File Number	09AA04004975 AM22
Licence No and Date	0911001076/22/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00122989AM22
RA File Number	10AA04002827 AM22
Licence No and Date	1011000401/23/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00123221AM22
RA File Number	09AA04005134 AM22
Licence No and Date	0911001103/24/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00123225AM22
RA File Number	09AA04005135 AM22
Licence No and Date	0911001104/24/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00124171AM22
RA File Number	09AA04005515 AM22
Licence No and Date	0911001115/25/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	219 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00165524AM22
RA File Number	502404000013 AM21
Licence No and Date	0911001376/18/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	220 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00272960AM22
RA File Number	56AA04009066 AM22
Licence No and Date	5611000636/02/12/2021
Norms Committee Decision: The Committee noted that partial comments has been received from TE. Therefore, case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00273855AM22
RA File Number	31AA04030335 AM22
Licence No and Date	3111000754/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00273963AM22
RA File Number	05AA040104472 AM22
Licence No and Date	0511006623/03/12/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	223 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00273968AM22
RA File Number	05AA040108533 AM22
Licence No and Date	0511006624/03/12/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	224 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00276416AM22
RA File Number	09AA04018566 AM22
Licence No and Date	0911002009/06/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/May/202223/4
Case Status	Case Approved

Party Name	ZTT INDIA PRIVATE LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022												
HQ File Number	HQRNORM APPLY 00276600AM22												
RA File Number	04AA04039314 AM22												
Licence No and Date	0411001961/06/12/2021												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under:													
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td>90011000</td><td>Single Mode Optical Fiber</td><td>550055005 Meter</td><td>32082010</td><td>Coloring Ink</td><td>5000Kgs i.e. As applied for</td></tr></table>		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms	90011000	Single Mode Optical Fiber	550055005 Meter	32082010	Coloring Ink	5000Kgs i.e. As applied for
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms								
90011000	Single Mode Optical Fiber	550055005 Meter	32082010	Coloring Ink	5000Kgs i.e. As applied for								
RA concerned may take further necessary action as per the decision of NC.													

Case No.	226 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00276379AM22

RA File Number	09AA04018564 AM22
Licence No and Date	0911002005/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00276397AM22
RA File Number	09AA04018575 AM22
Licence No and Date	0911002008/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00278878AM22
RA File Number	07AA04039852 AM22
Licence No and Date	0711002583/08/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00280333AM22
RA File Number	56AA04009568 AM22
Licence No and Date	5611000656/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	232 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ERBATECH MACHINERY PRIVATE LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00280523AM22
RA File Number	32AA04030023 AM22
Licence No and Date	3211002079/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	

1. Manufacturing process performed on Sl. No. 735 to 764 of items of import.

Case is deferred.

Case No.	233 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00283838AM22
RA File Number	03AX04000141 AM22
Licence No and Date	0311009413/13/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00286207AM22
RA File Number	09AX04000026 AM22
Licence No and Date	0911002060/15/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	HQRNORM APPLY 00286710AM22
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00287609AM22
RA File Number	07AA04040213 AM22
Licence No and Date	0711002655/16/12/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	237 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	HQRNORM APPLY 00287934AM22
RA File Number	07AX04000015 AM22
Licence No and Date	0711002659/16/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	238 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00288225AM22
RA File Number	03AA040131020 AM22
Licence No and Date	0311009561/16/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	239 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00288938AM22
RA File Number	03AA040131409 AM22
Licence No and Date	0311009600/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.	

Case is deferred.

Case No.	240 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00289335AM22
RA File Number	05AA040107200 AM22
Licence No and Date	0511006998/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00291480AM22
RA File Number	56AA04006992 AM22
Licence No and Date	5611000685/20/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 18.04.2022 followed by a reminder on 03.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	242 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00291477AM22
RA File Number	56AA04007039 AM22
Licence No and Date	5611000684/20/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.04.2022 followed by a reminder on 03.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	243 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00293223AM22
RA File Number	56AA04007029 AM22
Licence No and Date	5611000695/21/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.04.2022 followed by a reminder on 03.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	244 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00294006AM22

RA File Number	56AX04000017 AM22
Licence No and Date	5611000697/22/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00294260AM22
RA File Number	34AX04000072 AM22
Licence No and Date	3411001587/22/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00295421AM22
RA File Number	09AX04000072 AM22
Licence No and Date	0911002142/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HOERBIGER INDIA PRECISION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and Date	0311009748/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00298737AM22
RA File Number	09AX04000071 AM22
Licence No and Date	0911002162/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00298938AM22
RA File Number	09AX04000068 AM22
Licence No and Date	0911002171/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00299681AM22
RA File Number	09AX04000012 AM22
Licence No and Date	0911002183/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to send a reminder to the applicant.	
Case is deferred.	

Case No.	255 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00302374AM22

RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00307193AM22
RA File Number	03AX04000518 AM22
Licence No and Date	0311010060/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00307275AM22
RA File Number	03AX04000554 AM22
Licence No and Date	0311010067/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00309385AM22
RA File Number	03AX04000555 AM22
Licence No and Date	0311010153/06/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00313683AM22
RA File Number	05AX04000468 AM22
Licence No and Date	0511007799/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00315180AM22
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may	

- also be furnished.
2. Weight of each Export Product.
 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	264 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00315757AM22
RA File Number	03AX04000598 AM22
Licence No and Date	0311010382/12/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00317536AM22
RA File Number	07AX04000193 AM22
Licence No and Date	0711002870/13/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written	

comments of MSME given via email dated 03.06.2022 as under:

1. Net content of Sl. No. 1 to 4 & 8 in export product Sl. No. 1 is 62480 Kg, 109733.76 Kg, 135334.08 Kg, 18469.44 Kg & 236957.76 Kg respectively.
2. Net content of Sl. No. 9 to 11 in export product Sl. No. 2 is 1629.36 Kg, 7944.48 Kg & 7957.44Kg respectively.
3. Relevant import of Sl. No. 1 of items of import may be allowed as 79501.84 Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
4. Relevant import of Sl. No. 2 of items of import may be allowed as 138197.5 Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
5. Relevant import of Sl. No. 3 of items of import may be allowed as 170437.7 Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
6. Relevant import of Sl. No. 4 of items of import may be allowed as 23260.2 Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
7. Relevant import of Sl. No. 8 of items of import may be allowed as 298421.20Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
8. Relevant import of Sl. No. 9 of items of import may be allowed as 2031.30 Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
9. Relevant import of Sl. No. 10 of items of import may be allowed as 10005.2 Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
10. Relevant import of Sl. No. 11 of items of import may be allowed as 10021.50 Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.

RA concerned may take further necessary action as per the decision of NC.

Case No.	266 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00322585AM22
RA File Number	07AX04000203 AM22
Licence No and Date	0711002890/18/01/2022

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:
 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 2. Weight of each Export Product.
 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported

and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	267 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00324016AM22
RA File Number	03AX04000800 AM22
Licence No and Date	0311010690/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00325629AM22
RA File Number	03AA040112466 AM22
Licence No and Date	0311010748/20/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	269 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.03.2022 followed by reminders on 18.03.2022, 02.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	270 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	271 / NC/1/MEET/May/202223/4
Case Status	Case Deferred

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00331106AM22
RA File Number	09AX04000148 AM22
Licence No and Date	0911002375/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/May/202223/4												
Case Status	Case Approved												
Party Name	ZTT INDIA PRIVATE LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022												
HQ File Number	HQRNORM APPLY 00332946AM22												
RA File Number	04AX04000138 AM22												
Licence No and Date	0411002497/27/01/2022												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under:													
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td>90011000</td><td>2 Fiber SM Unarmoured Optical G657 A1 Fiber</td><td>4200.00 Kilometers</td><td>70022090</td><td>Optical Fiber - G657 A1</td><td>As applied</td></tr></table>		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms	90011000	2 Fiber SM Unarmoured Optical G657 A1 Fiber	4200.00 Kilometers	70022090	Optical Fiber - G657 A1	As applied
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms								
90011000	2 Fiber SM Unarmoured Optical G657 A1 Fiber	4200.00 Kilometers	70022090	Optical Fiber - G657 A1	As applied								
RA concerned may take further necessary action as per the decision of NC.													

Case No.	273 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022

HQ File Number	HQRNORM APPLY 00332544AM22
RA File Number	09AX04000160 AM22
Licence No and Date	0911002390/27/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/1/MEET/May/202223/4
Case Status	Case Approved

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00337059AM22
RA File Number	03AX04000667 AM22
Licence No and Date	0311010988/31/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 27.05.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	277 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00337351AM22
RA File Number	05AX04000771 AM22
Licence No and Date	0511008352/31/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	278 / NC/1/MEET/May/202223/4
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00337549AM22
RA File Number	07AX04000300 AM22
Licence No and Date	0711003072/31/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 16.03.2022 followed by reminders on 05.04.2022, 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	279 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00339115AM22
RA File Number	56AX04000058 AM22
Licence No and Date	5611000774/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00338927AM22
RA File Number	31AX04000054 AM22
Licence No and Date	3111000938/01/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under: 1. Net weight of export item may be specified as 772236 Kgs. 2. Quantity of import item at Sl. No.1 may be allowed as 171 Nos on net to net basis. However, duty free weight of this item may be allowed as 451611 Kgs as 1.286Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery	

from the scrap.

3. Quantity of import item at Sl. No. 2 may be allowed as 171 Nos on net to net basis. However, duty free weight of this item may be allowed as 517480 Kgs as 1.492Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap.
4. Quantities of import items at Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause.
5. Quantities of import items at Sl. No. 14 & 15 may be allowed on net to net basis as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	281 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00338977AM22
RA File Number	09AX04000146 AM22
Licence No and Date	0911002439/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00338979AM22
RA File Number	09AX04000186 AM22
Licence No and Date	0911002440/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00339591AM22
RA File Number	09AX04000199 AM22
Licence No and Date	0911002444/02/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22
Licence No and Date	3111001074/04/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00345841AM22
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	286 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00347408AM22
RA File Number	04AX04000125 AM22
Licence No and Date	0411002601/08/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410166653 dated 02.04.2020 in Meeting No. 02/80 dated 16.06.2021 as per comments of Consultant (TEC-3) given vide email dated 03.06.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
87087000	Forged And Machined Aluminium Wheel	80100 Number	76012020	Aluminium Billets (6061/6924269243)	1.74Kgs/Kg content in the export product

Note: Grade of imported material will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	289 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00347586AM22
RA File Number	34AX04000241 AM22
Licence No and Date	3411001774/08/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 28.03.2022 followed by reminders on 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	290 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00348539AM22
RA File Number	05AX04000896 AM22
Licence No and Date	0511008717/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	291 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	S.R. ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00349198AM22
RA File Number	05AX04000946 AM22
Licence No and Date	0511008731/09/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given vide email dated 31.05.2022 as under: 1. The quantity of relevant import item at Sl. No. 4 may be allowed on net to net basis. 2. The quantity of rest of the import items may be allowed as per GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	292 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00351804AM22
RA File Number	34AX04000251 AM22
Licence No and Date	3411001785/11/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 28.03.2022 followed by reminders on 20.04.2022 & 05.05.2022 were issued to the applicant for providing certain information. However, the applicant has informed that they are in process of submitting the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	293 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	294 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00354828AM22
RA File Number	07AX04000377 AM22
Licence No and Date	0711003223/14/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 04.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	295 / NC/1/MEET/May/202223/4
Case Status	Case Approved
Party Name	VOKSET TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00354877AM22
RA File Number	52AX04000070 AM22
Licence No and Date	5211002024/14/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given vide email dated 31.05.2022 as under: 1. The quantity of relevant import item at Sl. No. 23 may be allowed on net to net basis. 2. The quantity of rest of the import items may be allowed as per GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	296 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000487AM23
RA File Number	03AX04000381 AM23
Licence No and Date	0311014267/29/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	297 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	298 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	299 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SPARECO INDIA

Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE. The TE informed that the case is under examination.	

Case No.	300 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000565AM23
RA File Number	56AX04000013 AM23
Licence No and Date	1111000009/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	301 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000591AM23
RA File Number	03AX04000521 AM23
Licence No and Date	0311014493/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	302 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000603AM23
RA File Number	31AX04000022 AM23
Licence No and Date	3111001331/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	303 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	304 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000626AM23
RA File Number	03AX04000192 AM23
Licence No and Date	0311014542/06/05/2022
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Quantity of import items required for manufacturing one unit of export product for each	

- export item. (Data may be in excel sheet format)
2. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format)
 3. Wastage claimed in the manufacturing process. (Data may be in excel sheet format)
 4. Justification of wastage.

The case stands deferred.

Case No.	305 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000627AM23
RA File Number	03AX04000566 AM23
Licence No and Date	0311014543/06/05/2022

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:
 1. Quantity of import items required for manufacturing one unit of export product for each export item. (Data may be in excel sheet format)
 2. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format)
 3. Wastage claimed in the manufacturing process. (Data may be in excel sheet format)
 4. Justification of wastage.

The case stands deferred.

Case No.	306 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	307 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	
The case stands deferred.	

Case No.	308 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision:	

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	309 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000791AM23
RA File Number	03AX04000599 AM23
Licence No and Date	0311014727/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	310 / NC/1/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202223/ 4 and 03/06/2022
HQ File Number	HQRNORM APPLY 00000808AM23
RA File Number	31AX04000033 AM23
Licence No and Date	3111001361/17/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.